Air India Lock out of 1974

6471. SHRI NIRMAL CHANDRA JAIN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether attention of Governmet has been drawn to the fortnightly magazine 'For You' dated 26-5-1977 to 8-6-1977 publishing the photostat copies of the letters from Air India to the Regional and and Assistant Labour Commissioner respectively;

(b) if so, whether Air India lockout of 1974 was illegal;

(c) the reaction of Government thereto; and

(d) whether Government propose to compansate the sufferers for their financial losses and also to take back Captain Nadkarni in service?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a): Yes, Sir.

(b) No, Sir, it was declared legal by the City Civil C urt of Bombay.

(c) Does not arise.

(d) The lock-out being legal, the question of any compensation does not arise. The services of Capt. Nadkarni were terminated by Air-India Management after conducting regular disciplinary proceedings. At present, a legal case against Capt. Nadkarni is pending in the Court of the Chief Metropolitan Magistrate, Bombay, for violation of the provisions of Sections 26 and 27 of the Industrial Disputes Act. The question of taking him back in service, therefore, does not arise at present.

Examination for the posts of Inspectors held by Collector of Central Excise

6472. SHRI NIRMAL CHANDRA JAIN: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether in the beginning of the year 1976, Collector Central Excise had held competitive examination for the post of Inspectors and had selected certain persons;

(b) whether some of them were appointed and others put on a panel are still awaiting appointments; and

(c) the reasons why appointments of persons included on the panel are delayed?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Yes, Sir. This was done in all the Central Excise Collectorates towards the end of 1975 and the beginning of 1976.

(b) Yes, Sir. As far as Government are aware, the panels prepared in the different Collectorates were operated whereever vacancies were available for being filled, except as indicated under (c) below.

(c) Certain alleged malpractices and irregularities in the conduct of the recruitment examinations held in the Nagpur, and West Bengal and Calcutta Central Excise Collectorates came to Government's notice. Accordingly, investigations were made, as a result of which it was found that here was some substance in the allegations. Pending a final decision in the matter, the Collectorates of Central Excie, Nagpur (since split up into Nagpur and Madhya Pradesh Collec, torates), West Bengal and Calcutta have been directed not to make further appointments from theese aforesaid panels. Subsequently, certain allegations came to Government's notice regarding the recruitment in the Bombay Central Excels Collectorate, and the action to be taken in regard thereto is also under Government's consideration.

सेन्ट्रल एक्साइज इंस्पेक्टरों की बहाली

6473. **श्री निर्मल चन्द्र जैन** : क्या वित्त तथा राजस्व और बैंकिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि मध्य प्रदेश और विदर्भ के सेंट्रल एक्साइज एण्ड कस्टम के समाहर्ता कार्यालय में फरवरी, 1976 में भर्ती किये गये 100 इन्सपेक्टरों में से 27 सेंट्रल एक्साइज इसपेक्टरों की सेवाएं जुलाई, 1976 में जारी किये गये एक आदेश के द्वारा समाप्त कर दी गई थीं;

(ख) क्या सरकार को यह भी पता है कि इनमें से अधिकांश व्यक्ति अपनी पहली नौकरियों से त्यागपत्र देकर आये थे और अब वे बेरोजगार हो गये हैं जिसके परिणामस्वरूप उनके भूखे मरने की नौबत आ गई है; और

(ग) उनकी सेवाएं किन कारणों से समाप्त की गई थी और उनकी बहाली के लिए सरकार क्या कार्यवाही कर रही है ?

वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) : (क) नागपुर समाहर्तालय के केन्द्रीय उत्पादन शुल्क के निरीक्षकों की भर्ती के लिए हुई एक खुली सीधी भर्ती परीक्षा के आधार पर, 73 व्यक्तियों को निरीक्षकों के रूप में नियुक्त किया गया था। उनमें से एक ने नियुक्ति के फौरन बाद इस्तीफा दे दिया था तथा दो अन्य की सेवाएं समाप्त कर दी गई थी। क्योंकि उन्हें निर्धारित शारीरिक स्तर से नीचे पाया गया था। एक नियुक्ति की सेवाएं मई, 1977 में समाप्त की गयी थी क्योंकि उसने केवल एक दिन के लिए कार्यभार संभाला और उसके बाद से वह फरार है।

केन्द्रीय उत्पादन शुल्क के निरीक्षकों के रूप में नियुक्त 23 व्यक्तियों की सेवाएं जुलाई, 1976 में समाप्त की गई थी (22 मामलों में केन्द्रीय सिविल सेवाएं (अस्थायी सेवा) नियम, 1965 के अन्तर्गत तथा 1 मामले में उसी विभाग में उच्च श्रेणी लिपिक के उसके मूल पद पर पदावनति द्वारा) क्योंकि परीक्षा आयोजन में हुई कथित अनियमितताओं की कुछ शिकायतों की जांच-पड़ताल करने पर यह निर्णय किया गया था कि उनको सफल उम्मीदवारों के पैनल में सम्मिलित तथा निरीक्षकों के रूप में नियुक्त नहीं किया जाना चाहिए था।

(ख) सरकार को उपलब्ध जानकारी के अनुसार, केन्द्रीय उत्पादन शुल्क निरीक्षकों के रूप में उनकी नियुक्ति से पूर्व केवल कुछ भूतपूर्व-नियुक्ति ही नौकरी में थे। एक भूतपूर्व-नियुक्ति द्वारा केन्द्रीय एगमार्क प्रयोगशाला, नागपुर में अपने प्रयोगशाला सहायक के पद से इस्तीफा दिया गया बताया जाता है। एक अन्य, सेना में हवलदार/लिपिक था तथा नवम्बर, 1977 में उसकी सेना सेवा में से निवृत्ति होनी थी। तीसरा, पहले केन्द्रीय उत्पादन शुल्क विभाग में उच्च श्रेणी लिपिक था और वह उस पद पर वापिस आ गया।

सभी भूतपूर्व-नियुक्तियों की वर्तमान परिस्थितियों के बारे में सरकार को निश्चित जानकारी नहीं है।

(ग) यह इसलिये किया गया था क्योंकि यह पाया गया था कि परीक्षा में उनके निष्पादन के आधार पर उनको केन्द्रीय उत्पादन शुल्क के निरीक्षकों के रूप में नियुक्त नहीं किया जाना चाहिए था। सरकार को उन व्यक्तियों की बहाली के संबंध में अभ्यावेदन प्राप्त हुए हैं और मामले पर विचार किया जा रहा है।

Raids by Income-tax Authorities

6474. SHRI RAMANAND TIWARY: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the number of raids conducted by the Income-tax Authorities during 100 days of Janata Government rule; and

(b) the amount of black money unearthed?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). According to information presently available, ninety three search and seizure operations have been conducted by the Income-tax Authorities during the period 24th March, 1977 to 1st July, 1977. Value of assets seized is about Rs. 70 lakhs. Books of account/documents have also been seized.

Preliminary search reports indicate concealment of income of over rupees one crore.

More Financial Powers to States

6475. SHRI RAMANAND TIWARY: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether in conformity with the philosophy of Janata Government, State Governments have urged the Centre to give them more financial powers; and